

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI**

APPEAL NO: ST/86504/2014

[Arising out of Order-in-Appeal No: PUN-EXCUS-003-APP-361-13-14 dated 07/09/2014 passed by the Commissioner of Central Excise (Appeals), Pune – III.]

Mak Media and Creations Pvt Ltd

... *Appellant*

versus

Commissioner of Central Excise
Pune – III

...*Respondent*

Appearance:

None for appellant

Shri Dilip Shinde, Assistant Commissioner (AR) for respondent

CORAM:

Hon'ble Dr. D. M. Misra, Member (Judicial)

Hon'ble Shri C. J. Mathew, Member (Technical)

Date of hearing: 02/11/2018

Date of decision: 02/11/2018

ORDER NO: A/87823 / 2018

Per: Dr. D.M. Misra

The matter has been listed on 14/06/2018, 19/07/2018, 29/08/2018, 08/10/2018 and today, 02/11/2018.

2. Learned Authorised Representative for Revenue submits that in spite of notices served on the appellant, none appeared on behalf of the appellant nor is there any request for adjournment.

3. Since the appellant is not interested in pursuing its appeal, the appeal deserves to be dismissed for non-prosecution. Consequently, the appeal is dismissed for non-prosecution.

4. Appeals dismissed.

(Dictated and Pronounced in Court)

(C J Mathew)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

**/as0511*